

# **SUPREME COURT OF INDIA**

Beyas Mahto

Vs.

State of Bihar

(K. T. Thomas and R. P. Sethi JJ.)

24.04.2000

## **ORDER**

The Text below is only a summarized version of the order pronounced

The appellant and the other three accused were convicted under section 306 and 326 of the Indian Penal code. The Supreme Court dismissed the special leave petition filed by the other three accused. But the appellant is aged 90 so considering the age and physical condition of the appellant the Supreme Court adopts this case. The Supreme Court reduces the sentence of the appellant to the period exceeding two months already undergone by him on a condition that he will pay the fine imposed on him within four weeks from today and in case of default of payment of fine he will undergo simple imprisonment for three months.